

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 189/MP/2022

Date: 7.3.2023

To
Ms. Elizabeth Pyrobot,
General manager, NEEPCO
Brookland Compound,
Lower New Colony,
Shillong-793003

Madam,

Subject: Filing of additional information regarding Petition No. 189/MP/2022

Ref: ROP of the hearing dated 22.2.2023

With reference to the subject mentioned above and in addition to the information sought vide ROP dated 22.2.2023, I am directed to request you to furnish the following information, on or before **27.3.2023**, with copy to the Respondents:

- (a) The details and list of items with their cost as claimed in Petition No. 370/GT/2020 and utilised in R& M works. In case of any overlap of the additional capitalisation of cost assets, the R&M cost may be revised as considered relevant;
- (b) PERT/CPM chart for the R&M works;
- (c) The capital cost as on the last date of operation, prior to the commencement of R&M. Also, details regarding the decapitalisation of old assets envisaged to be replaced under R&M works and adjustment thereof, in projected additional expenditure;
- (d) The assumption considered along with detailed computations (excel sheet with links) for arriving at 1st year tariff and levelized tariff.

2. The Respondents, who shall file their replies by **10.4.2023**, with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before **24.4.2023**. The due date for filing the additional information and reply/rejoinder should be strictly complied with and no extension of time shall be granted for any reason.

Yours sincerely

Sd/-

B. Sreekumar
Joint Chief (Law)

Copy to:

All the respondents